

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF GREEN BELT INDUSTRY PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Green Belt Industry Private Limited
2. Date of incorporation of corporate debtor	20/12/2012
3. Authority under which corporate debtor is incorporated / registered	ROC - Guwahati
4. Corporate Identity No. / Limited Liability Identification No. Of corporate debtor	U36101AS2012PTC011376
5. Address of the registered office and principal office (if any) of corporate debtor	H. No.- 71, Beltol, Kharguli, Guwahati, Assam, 781004
6. Insolvency commencement date in respect of corporate debtor	21/08/2025 (Intimation received by IRP on 25/08/2025)
7. Estimated date of closure of insolvency resolution process	21/02/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Neha Agarwal IBBI/IPA-001/IP-P02873/ 2023- 2024/14387
9. Address and e-mail of the interim resolution professional, as registered with the Board	226, 2nd Floor, Bepin Behari Ganguly Street, BowBazar, Near ICICI Bank, Kolkata, West Bengal, 700012. Email- nehabagarwalandco@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office-Mousumi Co. Op. Housing Society, Ground Floor, 15B, Ballygunge Circular Road, Kolkata- 700019 Email id- greenbeltindustry.ibc@gmail.com
11. Last date for submission of claims	04/09/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) NA
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Green Belt Industry Private Limited on 21/08/2025 (intimation received by the IRP on 25/08/2025).</p> <p>The creditors of Green Belt Industry Private Limited are hereby called upon to submit their claims with proof on or before 04/09/2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>Neha Agarwal IRP – Green Belt Industry Private Limited Regn No.- IBBI/IPA-001/IP-P02873/2023-2024/14387 AFA Valid upto- 30.06.2026</p>	
<p>Date: 27.08.2025 Place: Kolkata</p>	

Neha Agarwal

